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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

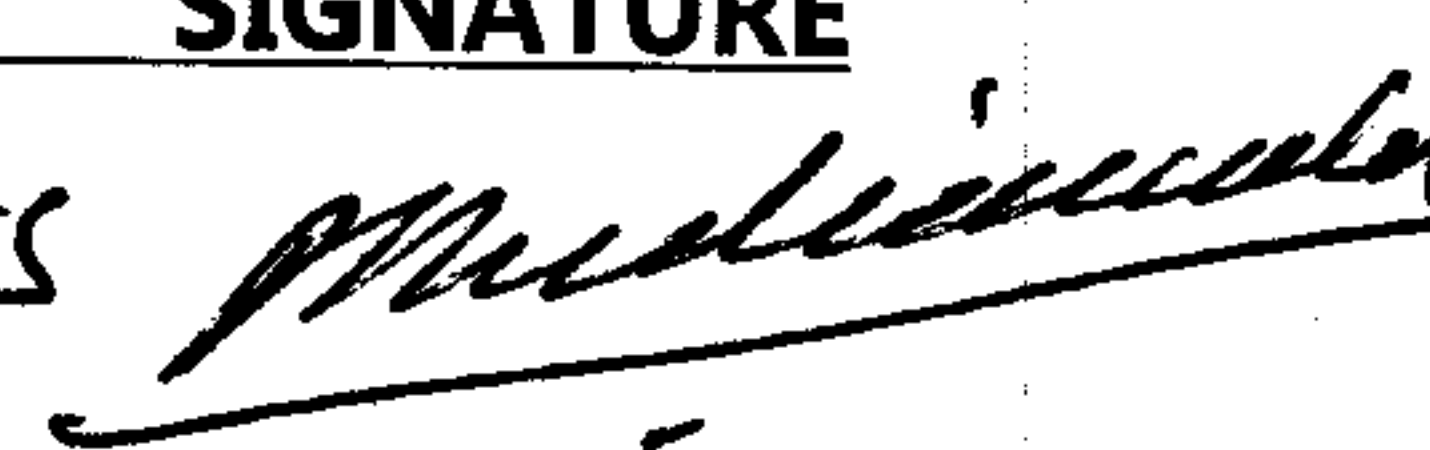
CA(CAA) No. 15/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2018**

Name of the Company: Vinay Securities Pvt. Ltd.
Rajal Securities Pvt. Ltd.
Ablaze Infotech Pvt. Ltd.
Shakti Irrigation India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S. GODIAWALA	ADVOCATE	APPLICANTS	
2.				


ORDER

Learned Advocate Mr. Pavan Godiawala present for Applicants.

Learned Counsel for Applicants requested for some time to file chartered accountant certificate regarding shareholders in all the four companies.

List the matter on 16.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 6th day of February, 2018.